

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01073/2018

Dated Wednesday the 8th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)**

M.G.Krishnamurthy,
Med decategorised Loco Pilot (Shg) I,
Posted as Junior Clerk
Office of the Divisional Electrical Engineer/OP/MAS,
Southern Railway, Chennai.Applicant

By Advocate Mr. T. Vijayakumar for M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2. The Sr. Divisional Personnel Officer,
Chennai Division, S. Rly,
Chennai.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

" to call for the records related to the office order no. M/P(E) 268/V/Ministerial/Med. Dec. Vol. I dt. 01.06.2017 issued by the 3rd respondent and to quash the same and further to direct the respondents to do the necessary to post the applicant as a Chief Office Superintendent with reference to the scale of pay held at the time of incapacitation and to assign seniority in the post of Chief Office Superintendent with reference to his date of entry as Loco Pilot (Shunting) Gr. I carrying the pay band of Rs. 9300-34800 with GP. 4200/- (VI PC) level six in VII) 7 PC ie 01.11.2013 with all the consequential service benefits and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice. "

2. It is the contention of the learned counsel for applicant that the applicant has preferred a detailed representations dt. 24.07.2017 as well as 18.09.2017 to the respondents, but till date, no decision has been taken on the representations of the applicant by the respondents. He prays that the applicant will be happy and satisfied if a direction is given to the respondents to pass a decision within a stipulated time limit.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Taking into consideration the limited prayer of the applicant, we deem it appropriate to direct the respondents to take a decision on the applicant's representations dt. 24.07.2017 & 18.09.2017 in accordance with law and pass a detailed reasoned and speaking order within a

period of six weeks from the date of receipt of certified copy of this order.

5. OA is disposed of at the admission stage. Nothing has been commented on the merits of the case.

(R.Ramanujam)
Member(A)

(Jasmine Ahmed)
Member(J)

08.08.2018

SKSI